

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

236. C.P. (IB)/983(MB)2021

**IN THE MATTER OF**

STCI FINANCE LIMITED (CREDITOR) THROUGH THE RESOLUTION PROFESSIONAL  
RAJENDRA R. AGRAWAL ... Petitioner

Vs

MS. ANITA JAGDISH MANSUKHANI ... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 09.05.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent:

---

**ORDER**

Adjourned to **27.06.2024.**

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/